

h ITEM NO.3

COURT NO.12

SECTION IV

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

I.A. 5/2014 in Civil Appeal

No(s). 3872/2010

RAM KISHAN & ORS.

Appellant(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(for correction and office report)

Date : 27/01/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MRS. JUSTICE R. BANUMATHI

For Appellant(s)

Mr. Ranbir Singh Yadav, Adv.

Mr. Vimal Chandra S. Dave, Adv.

For Respondent(s)

Mr. Arun Bhardwaj, AAG
Dr. Monika Gusain, Adv.

Mr. Kamal Mohan Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 5/2014 is allowed in terms of the
signed order.

(VINOD KR.JHA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER

(Signed order is placed on the file)

Signature Not Verified

Digitally signed by
Vinod Kumar
Date: 2015.01.28
15:47:06 IST
Reason:

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A. NO(S).5/2014

IN

CIVIL APPEAL NO(S).3872/2010

RAM KISHAN & ORS.

... APPELLANT(S)

VERSUS

O R D E R

Learned counsel for the appellants/applicants submits that in the application for direction, the Khasra No. 10(6-1) is wrongly written due to typographical mistake and the correct Khasra No. is 10(6-4). In view of the reasons assigned in the application, the application is allowed. Consequently, "Khasra No. 10(6-1)" shall be substituted with "Khasra No. 10(6-4)" in Para No. 3 of the judgment/order dated 27.11.2014.

.....J.
(V. GOPALA GOWDA)

.....J.
(R. BANUMATHI)

NEW DELHI,
JANUARY 27, 2015